

take the dictation they are mistaken. I do not think the Central Government will justify the support of this honourable House if it does that. Hon. Members sitting here in this House should not merely try to represent the State Government here. Their responsibility is also to represent us in various States.

That is where the third part of the statement comes. The third part of the statement gives the Constitutional aspect of the position. I have mentioned two Articles—256 and 257. If you see these Articles—I do not want to quote all the parts—really speaking they relate to administrative relations between Centre and States. As a matter of fact, if I have understood these Articles correctly, these two Articles embody the spirit of cooperative federalism embodied in the Constitution, namely, in what manner State Executive power should be employed or exercised. It should be so exercised that the executive power of the Centre is not obstructed. (*Interruptions*). Now in this matter, where was politics on our side? We do not mind if the Communist Party wants to function within the Constitution, let them have their own special programme, whatever it is and they are certainly free (*Interruptions*) to implement it. But they want to have it both ways. If the Constitutional law suits or helps them, they will certainly refer to Constitutional law, if it does not help them, they want to have bandh. This cannot be allowed to exist. Therefore, the problem is very simple. I do not want to say anything which will unnecessarily create a wrong impression or wrong atmosphere. We have said that these are very fundamental issues, not only on this particular occasion; but this shows a new trend that is likely to develop and therefore it raises serious issues. We have not given any opinion on that. We propose to discuss these issues with the leaders of the West Bengal Government because we want to stand by our commitment and whatever be the complexion of the State Government whether it is red, black or white, whatever it is we certainly want their cooperation. As the Constitution has given us mandate similarly Constitution has given them mandate. But one must see that the mandates work within the framework of the Constitution. There is one thing I have to say. If Hon. Members are angry about my statement, I would request them not to just get angry. That statement does not mean that we are

trying to take any partisan view in this matter. That statement only underlines the importance of the issues that are likely to come up between the Centre and the States...

श्री कंवरलाल गुप्त (दिल्ली सदर) : आगे ऐसा त होगा इस का ऐश्योरैस क्या आप दिलवायेंगे ?

SHRI Y. B. CHAVAN : You are merely asking for assurance here and there. Kindly see the seriousness of the problem that we are facing. It is not a question of giving assurances. Every Party, every Member of this honourable House must think seriously of the problems that are likely to come up and help the Government with an attitude of co-operation... (*Interruptions*)

SHRI JYOTIRMOY BASU : You are using this forum to do propaganda against the State Government.

18. 55 hrs

HALF-AN-HOUR DISCUSSION

IMPORT OF YARN BY STATE TRADING CORPORATION

[SHRI GADILINGANA GOWD *in the Chair*]

श्री सीता राम केसरी (कटिहार) : सभापति महोदय, धागे के आयात के बारे में मेरे तारांकित प्रश्न संख्या 843 के 2 अप्रैल, 1969 को दिये गये प्रश्न के बारे में वैदेशिक व्यापार तथा पूर्ति मंत्री ने जो उत्तर दिया था उसके सम्बन्ध में मैं आज यह चर्चा उठाने जा रहा हूँ।

जहाँ तक ऐक्सपोर्ट का प्रश्न है सिल्क तथा आर्ट सिल्क हमारे देश में विदेशी मुद्रा अर्जन करने का यह एक मार्ग है। हमारे मंत्री जी ने उस दिन कहा था कि सिल्क यार्न का जो ऐक्सपोर्ट होता था उसकी कमी होने का कारण तो उन्होंने नहीं बताया मगर 1960 से हम सिल्क का ऐक्सपोर्ट प्रारम्भ करते हैं और 1969 में आते आते एक बार 10 करोड़ तक पहुँचने के बाद वह 3 करोड़ पर पहुँच गया। मैंने अपने प्रश्न

[श्री सीताराम केसरी]

के द्वारा मंत्री जी से आग्रह किया था कि क्या सिल्क तथा आर्ट सिल्क मैन्यूफैक्चरर्स एसोसियेशन ने आप के पास कोई इस तरह का स्मृतिपत्र दिया है जिसमें उन्होंने कहा है कि 10 करोड़ रुपये की वैदेशिक मुद्रा आपको अर्जित करके देंगे यदि आप कुछ शर्तों जो उन्होंने पेश की हैं उन्हें मान लें।

एक चीज मैं यह कहना चाहता हूँ कि ऐक्स-पोर्ट हाउस जिसके कि द्वारा हम अपना सामान भेजते हैं उसके सम्बन्ध में बहुत सारी खामियों की चर्चा, टालमटोल की चर्चा आपके यहां अर्थात् आपके डिपार्टमेंट में कई बार इस सम्बन्ध में हो चुकी है और मैं आपका ध्यान उस ओर आकर्षित करना चाहूँगा

श्री ओंकार लाल बेरबा (कोटा) : सभापति महोदय, हाउस में कोरम नहीं है।

श्री सीताराम केसरी : मैं यह...

MR. CHAIRMAN: The bell is being rung—The bell has been rung and still there is no quorum.

The House stands adjourned till 11 A.M. tomorrow.

18.59 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 15, 1969/ Chaitra 25, 1891 (Saka).